

Clarification on status of licensing of Food Business Operator having outlets/units in two and more States

A number of queries have been raised as to how the licensing will be taken up in respect of organisation/food business operator who has Head Office/Registered Office at one Place but have a large number of units/outlets as self-owned or as franchise in different States/places all over India. The matter has been examined and it has been decided that in these types of units there is a requirement for taking a Central license which can be taken by such food business operator from the Central licensing authority as per location of their Head Office/Registered Office. Food business operator needs to submit the details of the processes, controlling mechanism and food safety monitoring structure of all the units/outlets spread in different cities/States. Food Business operator will have to keep updating the information of his outlets/units to the D.O. of Central license issued for its head office/registered office. However, the local units or franchisees will have to obtain a separate license from the local authority in accordance with the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulation, 2011.